

ORISSA ORDINANCE No. 3 OF 1975

THE ORISSA CONTINGENCY FUND (AMENDMENT) ORINANCE, 1975

*[Promulgated by the Governor on the 15th July 1975,
published in an extraordinary issue of the Orissa
Gazette, dated the 17th July 1975]*

AN

ORDINANCE

TO AMEND THE ORISSA CONTINGENCY FUND ACT, 1967

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Contingency Fund Act, 1967 in the manner Orissa Act 18 of 1967. hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-sixth Year of the Republic of India:—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Contingency Fund (Amendment) Ordinance, 1975.

(2) It shall come into force at once.

Orissa Act
18 of 1967 to
be tempo-
rarily
amended.

2. During the period of operation of this Ordinance, the Orissa Contingency Fund Act, 1967 (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3. Orissa Act 18 of 1967.

Amendment
of section 2,
Orissa Act
18 of 1967,

3. In section 2 of the principal Act, to sub-section (1), the following proviso shall be added, namely:—

“Provided that during the period of operation of the Orissa Contingency Fund (Amendment) Ordinance, 1975 this sub-section shall have effect subject to the modification that for the words “two crores of rupees”, the words “five crores of rupees” shall be substituted”.

Dated the 15th July 1975

AKBAR ALI KHAN
GOVERNOR OF ORISSA